

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.358/MP/2023 along with IA No.90/2023**

- Subject : Petition under Section 79(1)(c) &(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.
- Date of Hearing : **20.3.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : TP Saurya Limited (TPSL).
- Respondents : Rewa Ultra Mega Solar Limited and 2 Ors.
- Parties Present : Shri Abhishek Nangia, Advocate, TPSL  
Shri Nihal Bhardwaj, Advocate, TPSL  
Shri Aditya Singh, Advocate, RUMSL

**Record of Proceedings**

At the outset, the learned counsel for Respondent No.1, Rewa Ultra Mega Solar Limited (RUMSL), sought additional time to file its affidavit in the matter.

2. Considering the request of the learned counsel for the Respondent, the Commission directed as under:
  - (a) Admit. Issue notice.
  - (b) Respondent, to file its reply within three weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
  - (c) Respondent, RUMSL to file its additional affidavit within two weeks with an advance copy to the Petitioner who may file its response thereon within two weeks thereafter.
3. The Petition will be listed for hearing on **13.6.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**